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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2017**

Name of the Company:

Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakesh Bohra	ADVOCATE (COUNSEL)	Corporate Applicant	Bohra
2.	Siddharth Samal & Yashvee Patel	Advocate (S.B-2)	Respondent	Samal Yashvee Patel

ORDER

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner.
Learned Advocate Mr. Sidharth Samal present for Financial Creditor (Respondent no 1).

Objections filed by Learned Counsel for Respondent no. 1 regarding the name proposed for appointment of Interim Resolution Professional (IRP). Petitioner requested time to propose some other name.

List the matter on 24.05.2017.

3/23/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of May, 2017.